

would not like to share the responsibility of spoiling the country. I would like to say that we are not going to create any hurdles during the debate in Railway Budget. Neither we are going to stage a walk-out nor we have any malafied intention towards you. We will continue to practice such tactics.

MR. SPEAKER: You have said all that and nothing has been left in this regard.

SHRI BHOGENDRA JHA: I would like to raise another issue regarding issuance of Photo-identity-Card. We have not made any promise in this regard. We would like to do away with the booth-capturing and violence during elections. We do favour the idea of identity Card. I am saying it on behalf of CPI.

SHRI CHANDRA JEET YADAV (Azamgarh): Mr. Speaker, Sir, I am grateful to you. I have great regards for you and hope that it will continue in future also.

[English]

MR. SPEAKER: That is correct. Thank you.

[Interruptions]

SHRI CHANDRA JEET YADAV: You have always taken initiatives to solve various problems in the House. Now it should be clear to you that we do not intend to create any hindrance in passing of the budget and there by stop the work in various projects meant for welfare of the common public. So far as the matter of the supplementary Grants for Railway Budget is concerned I would like to say that we will leave the House and Boycott the proceedings. The Government can get them passed we will not say anything. But I would like to register my protest on this statement made by the Minister of Parliamentary Affairs that we do not wish to have discussion on over it. We certainly wished to have discussion on it and time was also allotted for it in the agenda but now the situation has changed when the Government did not take any action on ATR and opined that it did not consider anyone guilty for sugarscam is really objectionable. I would like to say that the Government is trying to cover it up.

MR. SPEAKER: The Government has refuted it.

SHRI CHANDRA JEET YADAV: It is alright that Government has refuted it. I would like to say that corruption should not be hushed up and the persons found involved in corruption should be punished. With these words I conclude.

16.21 hrs.

**SUPPLEMENTARY DEMAND FOR GRANT (RAILWAYS),
1994-95—Contd.**

[English]

MR. SPEAKER: I shall now put the Cut Motions moved to the Supplementary Demand for Grant (Railways) for the financial year 1994-95 to vote of the House.

Cut motion Nos 1, 2 and 3 were put and negatived.

MR. SPEAKER: I shall now put Supplementary Demands for Grants (Railways) for 1994-95 to the vote of the House.

The question is:

"That the Supplementary sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President of India out of the Consolidated Fund to defray the charges that will come in course of payment during the year ending the 31st day of March, 1995, in respect of the head of Demand entered in the second column thereof—Demand No. 16."

The motion was adopted.

**Supplementary Demand for Grant (Railways), 1994-95
voted by Lok Sabha**

No. of Demand	Name of Demand	Amount of Demand for Grant voted by the House
16.	Assets-Acquisition, Construction and Replacement.	
	Other Expenditure	
	Railway Funds	11,000

16.22 hrs.

[English]

APPROPRIATION (RAILWAYS) NO. 6 BILL, 1994

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1994-95 for the purposes of Railways.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1994-95 for the purposes of Railways."

The motion was adopted.

SHRI C.K. JAFFER SHARIEF: I introduce^{**} the Bill.

SHRI C.K. JAFFER SHARIEF: I beg to move^{***}:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1994-95 for the purposes of Railways be taken into consideration."

*Published in Gazette of India extraordinary, Part-II, Section 2, dated 22.12.1994.

**Introduced with the recommendation of the president.

***Moved with the recommendation of the President.